

Safiya Sultana Thru. Husband Abhishek Kumar Pandey & Anr Vs State Of Uttar Pradesh

Court: Allahabad High Court (Lucknow Bench)

Date of Decision: Jan. 12, 2021

Acts Referred: Special Marriage Act, 1872 â€” Section 2, 2(b), 4, 6, 7, 8

Code Of Civil Procedure, 1908 â€” Section 87B

States Reorganisation Act, 1956 â€” Section 119

Buildings (Lease, Rent and Eviction) Control, Act, 1960 â€” Section 32(b)

Right to Information Act, 2005 â€” Section 8(1)(j)

Indian Penal Code, 1860 â€” Section 377

Constitution Of India, 1950 â€” Article 14, 19, 19(1)(a), 19(1)(c), 19(1)(d), 20(3), 21, 25, 32, 226

Hon'ble Judges: Vivek Chaudhary, J

Bench: Single Bench

Advocate: Adarsh Kumar Maurya, Archana Singh

Final Decision: Disposed Of

Judgement